

Shri P. C. Borooah: May I know if any steps were taken by the Government to counter the activities and the injurious effect of this Chinese tirade against India at home and abroad?

Shri M. C. Chagla: Action to counteract was taken at the conference itself. As I have pointed out, the speech of the Chinese delegate was expunged from the proceedings, and the Chairman took strong exception to what the Chinese delegate had said.

श्री हुकम चन्द कश्यप : मैं जानना चाहता हूँ कि चीनी प्रतिनिधि ने जो प्राप्ति दिया उस का डट कर विरोध हमारे प्रतिनिधि ने किया था या नहीं और क्या उसके प्रलावा किसी और ने भी विरोध किया था। यदि और किसी ने नहीं किया तो उनके प्रति हमारे प्रतिनिधियों का किस प्रकार का रुख रहा है और कितने प्रतिनिधि हमारे वहाँ भेजे गए थे ?

Shri M. C. Chagla: We had sent three representatives, and as I have already said in answer to the question, a protest was made and the protest was successful.

श्री हुकम चन्द कश्यप : मेरे सवाल का जवाब नहीं प्राया।

अध्यक्ष महोदय : उन्होंने पहले सवाल के जवाब में बताया है।

श्री बुद्धबीर सिंह : यह रोजमर्रा की बात हो गयी है कि जब किसी बैठक या सम्मेलन में हिन्दुस्तान और चीन के प्रतिनिधि मिलते हैं तो चीनी हिन्दुस्तानी प्रतिनिधियों को नीचा दिखाने की कोशिश करते हैं। मैं जानना चाहता हूँ कि क्या सरकार की तरफ से कोई स्थायी प्रादेश अपने प्रतिनिधि बंडलों के नेताओं को दे दिए गए हैं कि वह इस प्रकार की चीनी हरकतों का मुकाबला करें ?

Shri M. C. Chagla: Certainly, and in this case I am glad to say that our delegates not only met it, but met it strongly.

श्री बुद्धबीर सिंह : क्या स्थायी रूप से कोई प्रादेश दे दिए गए हैं ?

अध्यक्ष महोदय : स्थायी रूप से क्या हो सकता है ?

श्री बुद्धबीर सिंह : इसलिए कि हमेशा ऐसा होता है क्या स्थायी प्रादेश दिए गए हैं ?

Shri Kapur Singh: What was the substance of the charges which China levelled against India at this international scientific forum?

Shri M. C. Chagla: Well, the usual ones; that we are a capitalist country, that we have been supported by the United States and the USSR and that the aid has strings attached to it, that we committed aggression against Pakistan, etc.

Shri Kapur Singh: How was it relevant to the technological problems?

Shri M. C. Chagla: They were not relevant.

Seizure of Wagon of Iron Sheets at Kanpur

+

- *566. **Shri Bishwanath Roy:**
Shri R. S. Tiwary:
Shri K. C. Sharma:
Shri Buta Singh:
Shri Gulshan:
Shri Narasimha Reddy:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 988 on the 27th August, 1965 and state:

(a) the progress made in the investigations regarding the two consignments of galvanized iron corrugated sheets which were booked ex-Cooper Ganj to Naroda by a Forwarding Agent of Kanpur;

(b) whether several other wagons loaded with the same commodity were

despatched earlier by the same party for similar purposes; and

(c) whether in this connection some important matters have been unearthed which indicate collusion of the Indian industrialist concerned with some Chinese and Pakistani agencies?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The investigations relating to this case have now been entrusted to the Central Bureau of Investigation. The records were taken over by the Central Bureau of Investigation from the Uttar Pradesh Police on 6th October, 1965 and the case is still under investigation.

(b) Apart from the two consignments which were intercepted on 7th July, 1965, the enquiries have now shown that on 30 previous occasions, G.C. sheets had been sent to Naroda by the same party.

(c) No such evidence has so far come on record.

Shri Bishwanath Roy: After the seizure of some of the articles in the store or office of that industrialist, may I know if any official or non-official approached the government authorities for slackening the enquiry?

Shri L. N. Mishra: No, Sir; no such approach was made nor will the government like to slacken on this matter. Investigations are going on vigorously and we are pursuing the matter.

Shri Bishwanath Roy: May I know whether some of the articles seized show the trade mark of China or Pakistan?

Shri L. N. Mishra: Foreign goods were there. I will just read out as this question was raised earlier also.

A number of boxes containing articles and presents like toys, playing cards, etc. were found from his office; some of them were imported ones. These were shown to the Superintendent of the central excise

who did not assess them as they were not in commercial quantities and were playing articles available in the market. All the boxes in the godowns have been examined under the supervision of the assistant collector of central excise, Kanpur and nothing incriminating from the point of view of central excise department had been found.

श्री गुलशन : क्या मैं जान सकता हूँ कि सरकार को कोई ऐसी जानकारी तो नहीं मिली है कि जो इस रूप वाले हैं इनके साथ कोई सरकारी कर्मचारी सम्बन्धित है ?

श्री ल० ना० मिश्र : इसी की तो तहकीकात कर रहे हैं। यह बात सही है कि यह चीज चली और दो चार महीने में तीस कन्साइन्मेंट भेजे गए। इसकी तहकीकात हो रही है।

श्रीमती बिमला देशमुख : मंत्री जी ने बताया कि वे इम्पोर्टेड चीजें हैं। क्या वह बता सकते हैं कि वे किस देश की हैं ?

श्री ल० ना० मिश्र : यह सूचना इस समय मेरे पास नहीं है कि वे किस देश की हैं।

श्री ब्रज बिहारी मेहरोत्रा : क्या माननीय मंत्री जी बताने की कृपा करेंगे कि इस काम में उन लोगों को स्थानीय सिविल सप्लायर्स के धादमी का सहयोग प्राप्त था ?

श्री ल० ना० मिश्र : इस तरह के एली-गेशन्स हैं और अभी तहकीकात हो रही है। अभी हम कोई ठोस बात नहीं कह सकते।

श्री म० ला० द्विवेदी : जो तहकीकात चल रही है यह कब तक पूरी हो जाएगी और इस सम्बन्ध में जो तहकीकात कर रहे हैं वे कौन अधिकारी हैं ?

श्री ल० ना० मिश्र : हम ने बताया कि सी० बी० धाई० इसकी तहकीकात कर रही है और जहाँ तक सम्भव हो सकेगा

इसको शीघ्र दूरा किया जाएगा। लेकिन यह तहकीकात लम्बी है।

श्री यशपाल सिंह : क्या सरकार को पता चल सका है कि इतने दिनों में इस व्यापारी ने कितने रूपयों का ऐसा व्यापार किया है ?

श्री ल० ना० मिश्र : हम ने बताया है कि अप्रैल से जून तक तीस बार चद्रों भेजी गयीं कानपुर से नरोदा ग्रहमदाबाद के पास। लेकिन इनका दाम कितना है इसकी सूचना अभी मेरे पास नहीं है।

Shri S. M. Banerjee: I would like to know whether it is a fact that any of the persons arrested in this connection were granted bail and, if so, why bails are granted to such people while bail is refused to people involved in political matters?

Shri L. N. Mishra: One Mr. Agarwal, after remaining in custody for about a month, was granted bail by the special judge of Kanpur.

श्री हुकम चन्द कछवाय : क्या यह बात सही है कि जिन के द्वारा यह माल भेजा जाता था, वे कानपुर नगर के एक प्रमुख कांग्रेसी नेता हैं ?

श्री ल० ना० मिश्र : बार-बार यह बात उठाई जाती है, लेकिन यह बात गलत है। वह एक व्यापारी है। उनका कांग्रेस से क्या ताल्लुक है ?

श्री हुकम चन्द कछवाय : वह वहाँ की कांग्रेस कमटी की कार्यकारिणी के सदस्य हैं। अध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि क्या व्यापारी कांग्रेसी नहीं हो सकते। मेरे प्रश्न का उत्तर नहीं दिया गया है।

श्री भागवत झा आजाद : क्या व्यापारी जनसंघी नहीं हो सकते ?

Regarding Starred Question No. 567

Mr. Speaker: Shri Harish Chandra Mathur.

Shri Harish Chandra Mathur: Sir, before I put the question, I would like to submit that this is a question which can be answered only by the Prime Minister. I had written to you about it because it concerns food and defence. I do not know what the Home Minister has got to do with it.

Mr. Speaker: Then should I postpone it and send it to the Prime Minister?

Shri Harish Chandra Mathur: I think it is better if you postpone it to tomorrow and let the Prime Minister answer it.

Mr. Speaker: Yes; it is postponed.

Separation of Judiciary from Executive

+

*568. **Shri Yashpal Singh:**
Shrimati Maimoona Sultan:
Shri Madhu Limaye:
Shri Bagri:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) the number of States where separation of Judiciary from Executive has taken place; and

(b) when complete separation of the Judiciary from the Executive is likely to take place in the whole country?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The Judiciary has been completely separated from the Executive in Gujarat, Kerala, Madras, Maharashtra and Mysore. It has also been separated over large areas of Andhra Pradesh, Bihar, Madhya Pradesh, Orissa, Punjab and Uttar Pradesh and in some of the Districts of Assam and Rajasthan.

(b) No target date has been fixed by the Central Government. The matter is primarily for the State Governments to consider.